

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT – IV**

**Appeal No. 975/252/ND/2018**

**IN THE MATTER OF:**

Pr. Commissioner of Income Tax-6	...	Appellant
Versus		
ROC (M/s New Edge Shares & Securities Pvt Ltd & Anr)	...	Respondent

**Under Section 252 of Companies Act, 2013.**

**Order delivered on 16.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)  
CORRIGENDUM ORDER**

The Order dated 02.07.2024 may be read as:

“Due to paucity of time, the matter could not be taken up.

Next date of hearing on **06.08.2024.**”

**Sd/-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**